

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209
Appeal/22(AHM)2022

Proceedings under Section 252(1) of Co. Act, 2013

IN THE MATTER OF:

Nitinbhai C Shah
(Padmavati Stocks Pvt Ltd)
V/s
Registrar of Companies, Gujarat

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan S. Godiawala, Adv.
For the Respondent : Ms. Rupa Sutar, Dy. ROC a.w Ms. Vipal Solanki, Adv.
For the Income Tax : Ms. Kinjal Vyas, Adv. for Ms. Maithili Mehta, Adv.

ORDER

Ld. Counsel for the applicant is directed to file affidavit regarding financial status of the company and serve copy upon RoC. RoC is directed to file reply to the affidavit filed by applicant.

List for further consideration on 20.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)